

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 733 of 2020**

**IN THE MATTER OF:**

**Union of India**

**....Appellant**

**Vs**

**Vijaykumar V. Iyer**

**....Respondent**

**Present:**

**For Appellant:**

**Mr. Amit Mahajan, Sr. Advocate with Ms. Pooja Mahajan, Mr. Gitesh Chopra, Mr. Vidur Mohan, Mr. Kritagya Kumar and Ms. Kanu Agrawal, Advocates.**

**For Respondent:**

**Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Charu Bansal, Ms. Ankita Mandal, Mr. Vaijayant Paliwal, Mr. Saurav Panda and Ms. Salonee Kulkarni, Advocates for R-1.**

**Mr. Dhruv Dewan, Ms. Harshita Choubey, Mr. Dhruv Sethi, Ms. Reena Choudhary, Ms. Chandni Ghatak and Mr. Rohan Batra, Advocates for R-2.**

**Mr. Ramji Srinivasan, Sr. Advocate with Mr. Raunak Dhillon, Mr. Madhav Kanoria, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates for R-3 (CoC).**

**With**

**Company Appeal (AT) (Insolvency) No. 1410 of 2019**

**IN THE MATTER OF:**

**Vijay Kumar Iyer**

**....Appellant**

**Vs**

**GTL Infrastructure Ltd.**

**....Respondent**

*Company Appeal (AT) (Insolvency) No. 733 of 2020, 1410 of 2019, 1503 of 2019, 08 of 2020, 26-27 of 2020, 685-686 of 2020, 734 of 2020, 758 of 2020, 762 of 2020 & 822 of 2020*

**Present:**

**For Appellant:** Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, and Ms. Charu Bansal, Advocates.

**For Respondent:** Mr. Arun Kathpalia, Sr. Advocate with Mr. Shyel Trehan, Mr. Rohan Rajyadkasha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates for R-1.

Mr. Ramji Srinivasan, Sr. Advocate with Mr. Raunak Dhillon, Mr. Madhav Kanoria, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates for R-2 (CoC).

**With**

**Company Appeal (AT) (Insolvency) No. 1503 of 2019**

**IN THE MATTER OF:**

**Vijay Kumar Iyer**

**....Appellant**

**Vs**

**GTL Infrastructure Ltd.**

**....Respondent**

**Present:**

**For Appellant:** Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, and Ms. Charu Bansal, Advocates.

**For Respondent:** Mr. Arun Kathpalia, Sr. Advocate with Mr. Shyel Trehan, Mr. Rohan Rajyadkasha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates for R-1.

Mr. Ramji Srinivasan, Sr. Advocate with Mr. Raunak Dhillon, Mr. Madhav Kanoria, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates for R-2 (CoC).

**With**

*Company Appeal (AT) (Insolvency) No. 733 of 2020, 1410 of 2019, 1503 of 2019, 08 of 2020, 26-27 of 2020, 685-686 of 2020, 734 of 2020, 758 of 2020, 762 of 2020 & 822 of 2020*

**Company Appeal (AT) (Insolvency) No. 08 of 2020**

**IN THE MATTER OF:**

**GTL Infrastructure Ltd.**

**....Appellant**

**Vs**

**Vijay Kumar Iyer**

**....Respondent**

**Present:**

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Shyel Trehan, Mr. Rohan Rajyadkasha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates.**

**For Respondent: Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, and Ms. Charu Bansal, Advocates.**

**With**

**Company Appeal (AT) (Insolvency) No. 26-27 of 2020**

**IN THE MATTER OF:**

**State Bank of India**

**....Appellant**

**Vs**

**GTL Infrastructure Ltd.**

**....Respondent**

**Present:**

**For Appellant: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Raunak Dhillon, Mr. Madhav Kanoria, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates**

**For Respondent: Mr. Arun Kathpalia, Sr. Advocate with Mr. Shyel Trehan, Mr. Rohan Rajyadkasha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates for R-1.**

**Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, and Ms. Charu Bansal, Advocates for R-2.**

**With**

**Company Appeal (AT) (Insolvency) No. 685-686 of 2020**

**IN THE MATTER OF:**

**Indus Tower Ltd.**

**....Appellant**

**Vs**

**Vijaykumar Iyer – Resolution Professional  
of Aircel Ltd. and Dishnet Wireless Ltd. & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Virender Ganda, Sr. Advocate with Mr. Ashish Joshi, Mr. Divyam Agarwal, Mr. Manish Jha, Mr. Vishal Ganda and Ms. Shelly Khanna, Advocates.**

**For Respondent: Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Ms. Misha, Mr. Vaijayant Paliwal, Mr. Saurav Panda, Ms. Charu Bansal and Ms. Salonee Kulkarni, Advocates for R-1.**

**Mr. Ravi Kadam, Sr. Advocate with Ms. Kriti Kalyani, Advocate.**

**Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-2.**

**With**

**Company Appeal (AT) (Insolvency) No. 734 of 2020**

**IN THE MATTER OF:**

**GTL Infrastructure Ltd.**

**....Appellant**

**Vs**

**Vijay Kumar Iyer & Anr.**

**....Respondents**

*Company Appeal (AT) (Insolvency) No. 733 of 2020, 1410 of 2019, 1503 of 2019, 08 of 2020, 26-27 of 2020, 685-686 of 2020, 734 of 2020, 758 of 2020, 762 of 2020 & 822 of 2020*

**Present:**

**For Appellant:** Mr. Arun Kathpalia, Sr. Advocate with Mr. Shyel Trehan, Mr. Rohan Rajyadkasha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates for R-1.

**For Respondents:** Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Mr. Vaijayant Paliwal, Ms. Geetika Sharma and Mr. Saurav Panda, Advocates for R-1.

Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-2.

Mr. Raunak Dhillon, Mr. Madhav Kanoria, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates for R-3.

**With**

**Company Appeal (AT) (Insolvency) No. 758 of 2020**

**IN THE MATTER OF:**

**Telecom Regulatory Authority of India**

**....Appellant**

**Vs**

**Aircel Ltd. & Anr.**

**....Respondents**

**Present:**

**For Appellant:** Mr. Abhishek Kumar and Ms. Maneesha Dhir, Advocates.

**For Respondents:** Mr. Sumesh Dhawan, Ms. Vatsala Kak, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal and Ms. Charu Bansal, Advocates for R-1.

Mr. Ravi Kadam, Sr. Advocate with Ms. Kriti Kalyani, Advocate

Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-2.

**With**

*Company Appeal (AT) (Insolvency) No. 733 of 2020, 1410 of 2019, 1503 of 2019, 08 of 2020, 26-27 of 2020, 685-686 of 2020, 734 of 2020, 758 of 2020, 762 of 2020 & 822 of 2020*

**Company Appeal (AT) (Insolvency) No. 762 of 2020**

**IN THE MATTER OF:**

**Tatwa Technologies Ltd.**

**....Appellant**

**Vs**

**Vijay Kumar Iyer & Anr.**

**....Respondents**

**Present:**

**For Appellant: Ms. Manisha Kanojia, Mr. Manoj Garg, Mr. Ninad Deshpande and Mr. Shivalok Yashovardhan, Advocates.**

**For Respondents: Mr. Sumesh Dhawan, Mr. Saurav Panda, Mr. Vaijayant Paliwal and Ms. Salonee Kulkarni, Advocates for R-1.**

**Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-2.**

**With**

**Company Appeal (AT) (Insolvency) No. 822 of 2020**

**IN THE MATTER OF:**

**Telecom Regulatory Authority of India**

**....Appellant**

**Vs**

**Dishnet Wireless Ltd. & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Abhishek Kumar and Ms. Maneesha Dhir, Advocates.**

**For Respondents: Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-1.**

**Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal and Ms. Charu Bansal, Advocates for R-2.**

**ORDER**  
**(Through Virtual Mode)**

**11.12.2020:** Heard further arguments of Mr. Amit Mahajan, learned senior counsel representing Appellant in Company Appeal (AT) (Ins) No. 733 of 2020. Hearing remained inconclusive.

The Hon'ble Apex Court has, in terms of order dated 25<sup>th</sup> September, 2020, directed this Appellate Tribunal to consider the various questions framed in para 18 to 22 of the judgment and pass a reasoned order in accordance with para 23 thereof. Reading this order in juxtaposition with earlier direction given in the Judgment, it is abundantly clear that the issues have to be decided within the outer limit of two months. Since the time is going to expire on 13<sup>th</sup> December, 2020, we request learned counsel for the parties to make a joint request before the Hon'ble Apex Court for extension of time atleast by three months, keeping in view the uncertainties that have caused delay in concluding the hearing.

List these appeals for further hearing on **22<sup>nd</sup> December, 2020 at 12:00 Noon.**

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Shreesha Merla]**  
**Member (Technical)**

*am/gc*

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